Court-II

In the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)

Execution Petition No. 4 of 2016 in Appeal No.73 of 2014

Dated : 13th May, 2016

Present: HON'BLE MR. JUSTICE SURENDRA KUMAR, JUDICIAL MEMBER
HON'BLE MR. T MUNIKRISHNAIAH, TECHNICAL MEMBER

In the Matter of:

M/s Aditya Industries ... Appellant(s)
Versus
Himachal Pradesh State Electricity Board Ltd. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Ajay Vaidya and Mr. Abhishek Upadhyay

Counsel for the Respondent(s) : -

O R D E R

This is an Execution Petition filed by applicant in Appeal No. 73 of 2014, seeking direction to the respondent/HPSEBL for implementation of judgment dated 09.09.2015, passed by this Appellate Tribunal in Appeal No.73 of 2014 and further to direct HPSEBL to re-fund the amount mentioned in the Execution Petition along with interest.

Admit. Issue notice, returnable within four weeks from today, to the sole respondent/HPSEBL requiring to file show cause within six weeks from today.

Dasti service permitted. Post the Execution Petition for hearing on ***29th July, 2016.***

(T. Munikrishnaiah)
Technical Member

(J. Surendra Kumar)
Judicial Member

sh/kt